

ITEM NO.5

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Diary No(s).
27617/2015

(Arising out of impugned final judgment and order dated 21/05/2015
in FA No. 580/2004 passed by the High Court of Judicature at
Allahabad)

GHAZIABAD DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

MAHENDRA SINGH AND ORS.

Respondent(s)

(Office report for directions)

Date : 12/08/2016 This petition was called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE N.V. RAMANA

[IN CHAMBERS]

For Petitioner(s) Mr. Sunil Kumar Jain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

As a last chance, further two weeks' time is granted
to learned counsel for the petitioner to cure the defects
as pointed out by the Registry, failing which the special
leave petition shall stand dismissed without further
reference to the Court.

(SAPNA BISHT)

SR.P.A. (SHARDA KAPOOR)

COURT MASTER